

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.117/MP/2017

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent

Petitioner : DB Power Limited (DBPL)

Respondents : TANGEDCO

Petition No. 222/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.

Petitioners : KSK Mahanadi Power Company Limited (KSKMPCL)

Respondents : TANGEDCO

Date of hearing : **4.4.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, member

Parties present : Shri Gopal Jain, Senior Advocate, DB Power
Shri Deepak Khurana, Advocate, DB Power
Shri Vineet Tayal, Advocate, DB Power
Shri Anand K.Ganesan, Advocate, KSKMPCL
Shri Ashwin Ramanathan, Advocate, KSKMPCL
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri G. Umpathy, Advocate, TANGEDCO
Ms. S.Amali, advocate, TANGEDCO
Ms. M.Hemalatha, TANGEDCO

Record of Proceedings

These Petitions were taken up for hearing today.

Heard the submissions of the learned counsels for the Petitioners and learned counsel for the Respondent, TANGEDCO in the above petitions, at length. At the request of the learned counsels for the parties, time to file written submissions is granted till **29.4.2019**. Subject to this, order in the Petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

